

Central Administrative Tribunal  
Principal Bench

CP 92/2001  
In  
O.A. 1664/1999

(8)

New Delhi, this the day of 25th October, 2001.

Hon'ble Shri S.R.Adige, Vice-Chairman(A)  
Hon'ble Dr.A Vedavalli, Member(J)

1. Shri Akhilesh Bajpayee,  
S/o Shri Sudhakar Bajpayee,  
R/o A-36, Sector-55,  
Noida(UP).
2. Shri Jose P.John, S/o Shri P.G.John,  
R/o B-103/A, Sector 27,  
NOIDA(UP).  
(By advocate: Shri S.K.Gupta proxy counsel of)  
Shri B.S.Gupta)

...Petitioners.

Shri Som Datt Dadhichi  
General Manger,  
Govt. of India Mint  
Sector-1, NOIDA(UP).  
(By advocate:Shri Rajinder Nischal)

... Respondents.

VERSUS  
ORDER(Oral)

By Shri S.R.Adige, Vice-Chairman(A)

Heard both sides on CP 92/2001.

2. As the Tribunal's directions in order dated 10.1.2001 disposing of the OA No.1664/99 was to give applicants' a personal hearing before respondents disposed of their representation vide order dated 26.3.2001 (Annexure : A-1), after hearing applicant's counsel, Shri S.K.Gupta, We call upon respondents to give applicants a personal hearing even at this stage, and thereafter in the light of their submissions, determine by means of a clear order within six weeks from today whether the order dated 26.3.2001 requires any modification or not.

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3. If any grievance still survives thereafter it will be open to applicants to challenge the same through appropriate original proceedings in accordance with law, if so advised.

4. Subject to the above the CP is dropped. Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)  
/kd/

Adige  
(S.R. Adige)  
Vice Chairman (A)